

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1300/2024

**In the matter of:**

News Item titled "Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to clean beer bottles trash at JLN but fail" appearing in the Hindustan

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Filed by:

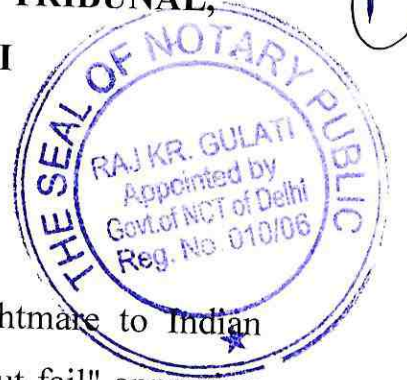
New Delhi:

Dated: 27<sup>th</sup>.12.2024

Delhi Pollution Control Committee

7  
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1300/2024



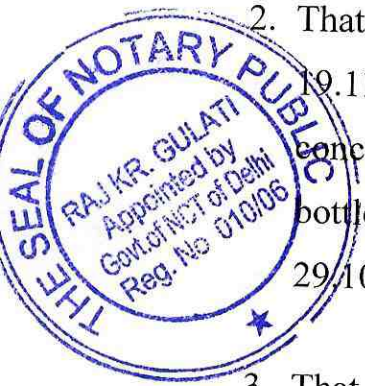
**In the matter of:**

News Item titled "Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to clean beer bottles trash at JLN but fail" appearing in the Hindustan

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER DATED 19.11.2024.**

I, Sanjay Vatts, Environmental Engineer, Delhi Pollution Control Committee, C-Wing, 2th Floor, Vikas Bhawan-II, Civil Lines, Delhi- IT Park, Shastri Park, Delhi- 110054, do hereby solemnly affirm and state as under:

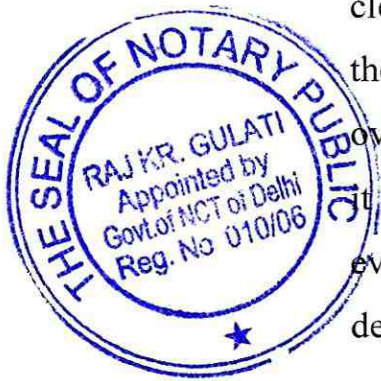
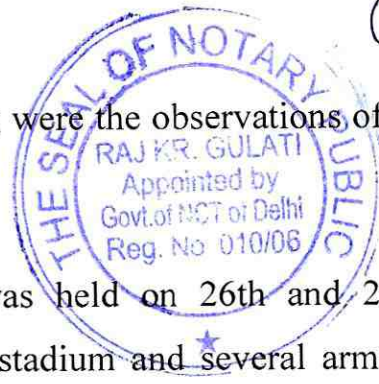
1. That, I am working as Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 19.11.2024 suo motu on the basis of the news item titled "Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to clean beer bottles trash at JLN but fail" appearing in the Hindustan Times dated 29/10.2024.
3. That this Hon'ble Tribunal on 19.11.2024 was pleased to direct the DPCC to ensure immediate action for restoration of the stadium to the original position as it existed before the event and to clear all the debris and garbage that was dumped during the event and file action taken report.
4. That, an inspection was conducted at the Jawahar Lal Nehru stadium on 09.12.2024 to ascertain the action taken by Sports Authority of India in



this regard. During the inspection following were the observations of the inspecting official:

- i. The said Diljit Dosanjh concert was held on 26th and 27th October 2024 inside the main JLN stadium and several armour decks were used to cover the football ground for the public to stand on, so that the ground condition is not hampered.
- ii. All the areas inside the JLN stadium premises were inspected and it was found that cleanliness was maintained throughout. No garbage or waste dumping was observed on ground, spectators seats, near gates or roads.
- iii. All the gates for entry/exit for the public during the concert were inspected and found clean inside and from outside as well.
- iv. JLN stadium is well equipped with several dustbins at regular intervals for usage of public, which were also found clean.
- v. There is a waste collection room of stadium, where all the waste from all the dustbins is collected and stored, which is then cleaned on weekly basis by the MCD trucks, as informed by Sports Authority of India (SAI) officials.
- vi. As per the Sports Authority of India (SAI) officials, the terms and condition for such events include that during booking period, cleaning and scavenging of areas booked/being utilized, will be the responsibility of the organizer and the same will be handed over to SAI in the neat and clean state after the program. In case, it is not found clean within 24 hours after the completion of the event, SAI will get the complex cleaned by the cleaning agency deployed by SAI and expenditures will be recovered from security deposit of the organizers.
- vii. SAI officials also informed that during the said Diljit Dosanjh event, only the inner ground and running tracks were closed for the athletes but all other outer ground and tracks were open for the athletes and public entry was restricted there by providing barricades.

Copy of the inspection report dated 09.12.2024 along with geo-tagged photograph are enclosed herewith as **ANNEXURE-1 (Colly)**.



5. That, on the basis of the inspection, a mail was sent on 13.12.2024 to the Sports Authority of India (SAI) seeking information regarding policy for the use of such public grounds for musical events, etc. and restoration of the grounds after the event by clearing and managing debris, garbage. Copy of the email sent to SAI dated 13.12.2024 is enclosed herewith as **ANNEXURE-2**.
6. That, subsequently, a reply was received from the Sport Authority of India (SAI) along with some documents interalia stating as follows:

*i. As per the 40th GB Meeting of the Governing Body of Sports Authority of India (SAI) held on July 24, 2013, under the chairmanship of Shri Jitendra Singh, Hon'ble Minister of State (I/C) for Youth Affairs & Sports, it was approved to allow non-sporting events to be held at SAI stadia in Delhi.*

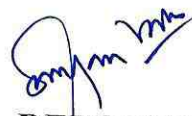
*ii. The General Terms & Conditions for booking SAI Stadia for non-sporting events clearly specify that the cleaning and scavenging of areas used for such events is the responsibility of the event organizers.*

*If the venue is not returned in a clean condition within 24 hours after the event, SAI will arrange for cleaning and recover the costs from the security deposit of the organizers*

*iii. Office order dated 25.10.2024 regarding cessation of usage of "Come & Play" training sessions on 26th and 27th October 2024.*

Copy of the document provided by SAI are enclosed herewith as **ANNEXURE-3 (Colly)**.

7. That, it is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.

  
DEPONENT

VERIFICATION

**ATTESTED**  
  
NOTARY PUBLIC  
GOVT. OF NCT OF DELHI  
13 DEC 2024

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 27 day of December, 2024.

  
**DEPONENT**

**ATTESTED**  
  
NOTARY PUBLIC  
GOVT. OF NCT OF DELHI  
**13.0 DEC 2024**

Inspection Report

09/12/2024

In compliance of MGT order in the matter OA No. 1300/2024 titled "News Item titled 'Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to clean beer bottles trash at JLM but fail' appearing in the Hindustan" dated 19/11/2024, an inspection was conducted at JLM stadium on 09/12/2024.

Following are the observations of the inspection :

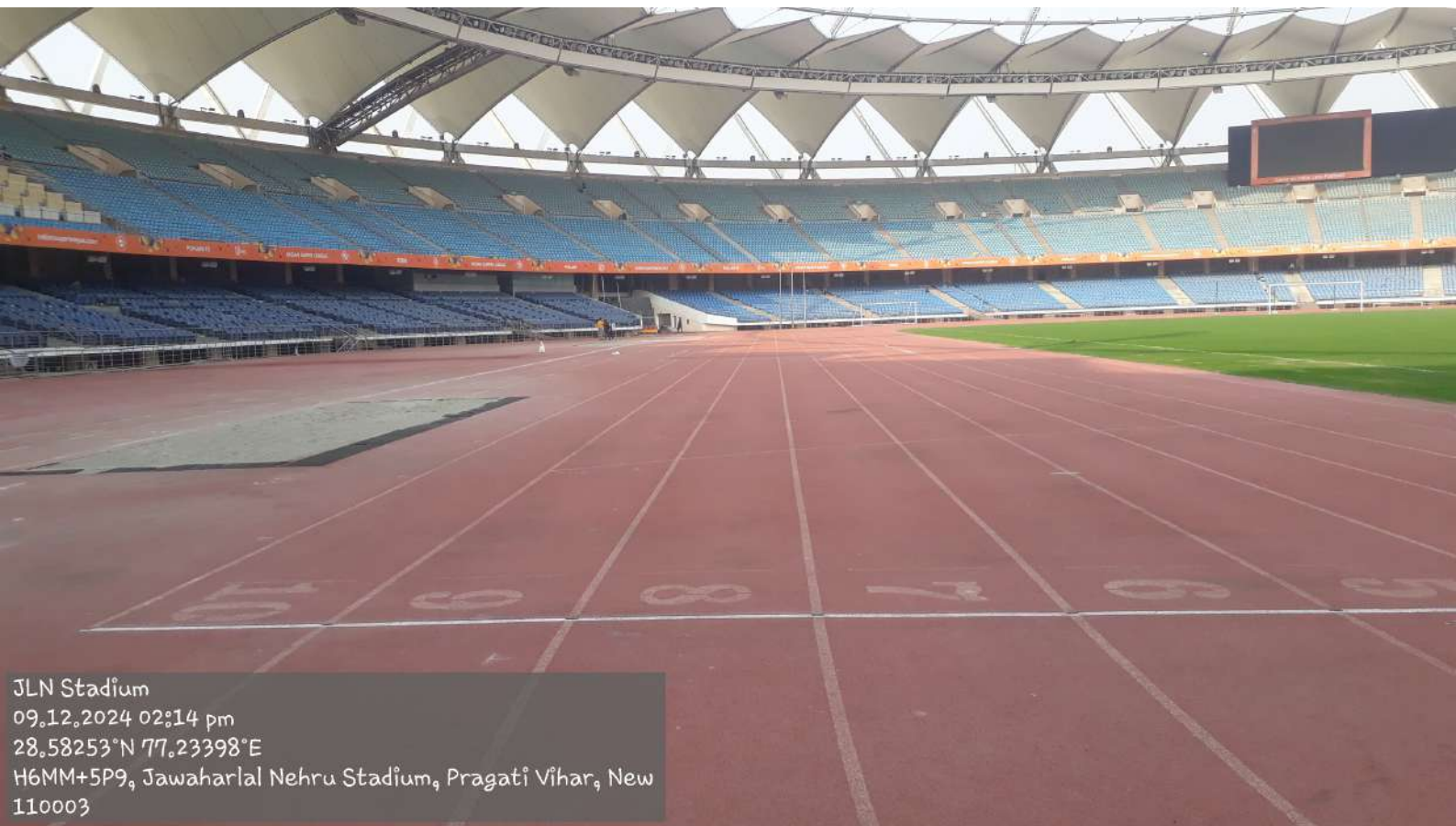
- ① The said Diljit Dosanjh concert was held on 26<sup>th</sup> and 27<sup>th</sup> October 2024 inside the main JLM stadium and several armour decks were used to cover the football ground for the public to stand on. So that the ground condition is not hampered.
- ② All the areas inside the JLM stadium premises were visited and it was found that cleanliness was maintained throughout. No garbage or waste dumping was observed on ground, spectators seats, near gates and roads.
- ③ All the gates allowed to enter/exit the public during the concert were inspected and found clean inside and from outside as well.
- ④ JLM stadium is well equipped with several dustbins at regular intervals for usage of public, which was also found clean.
- ⑤ There is a waste collection room of stadium, where all the waste from all the dustbins are collected and stored, which is then cleared on weekly basis by the MCD trucks, as informed by SAI officials.
- ⑥ As per the Sports Authority of India officials, the terms and conditions for such events include that during booking period, cleaning and scavenging of areas booked/being utilized, will be the responsibility of the organizer and the same will be handed over to SAI in a neat and clean state after the program. In case, it is not found clean within 24 hrs after the completion of the event, SAI will get the complex cleaned by the cleaning agency deployed by SAI and expenditure will be recovered from security deposit of the organizers.
- ⑦ SAI officials also informed that during the event only the inner ground and running tracks were closed for the athletes but all other outer grounds and tracks were open for athletes and public entry was restricted there by providing barricades.

*[Signature]*  
9/12/2024

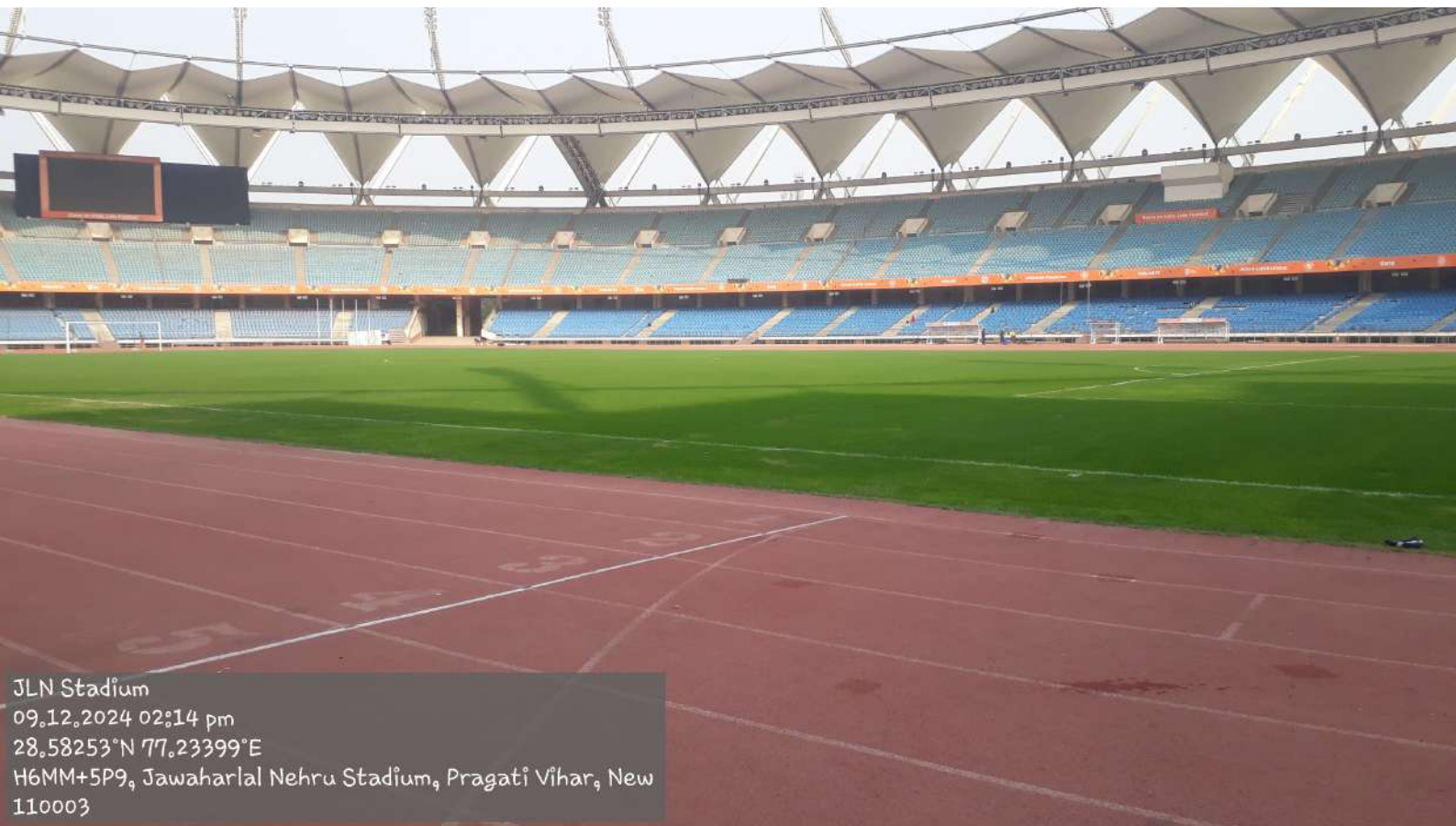
(Administrator of JLM stadium)

*[Signature]*  
09/12/2024  
(Nipun  
Gentwal) (DPCC)

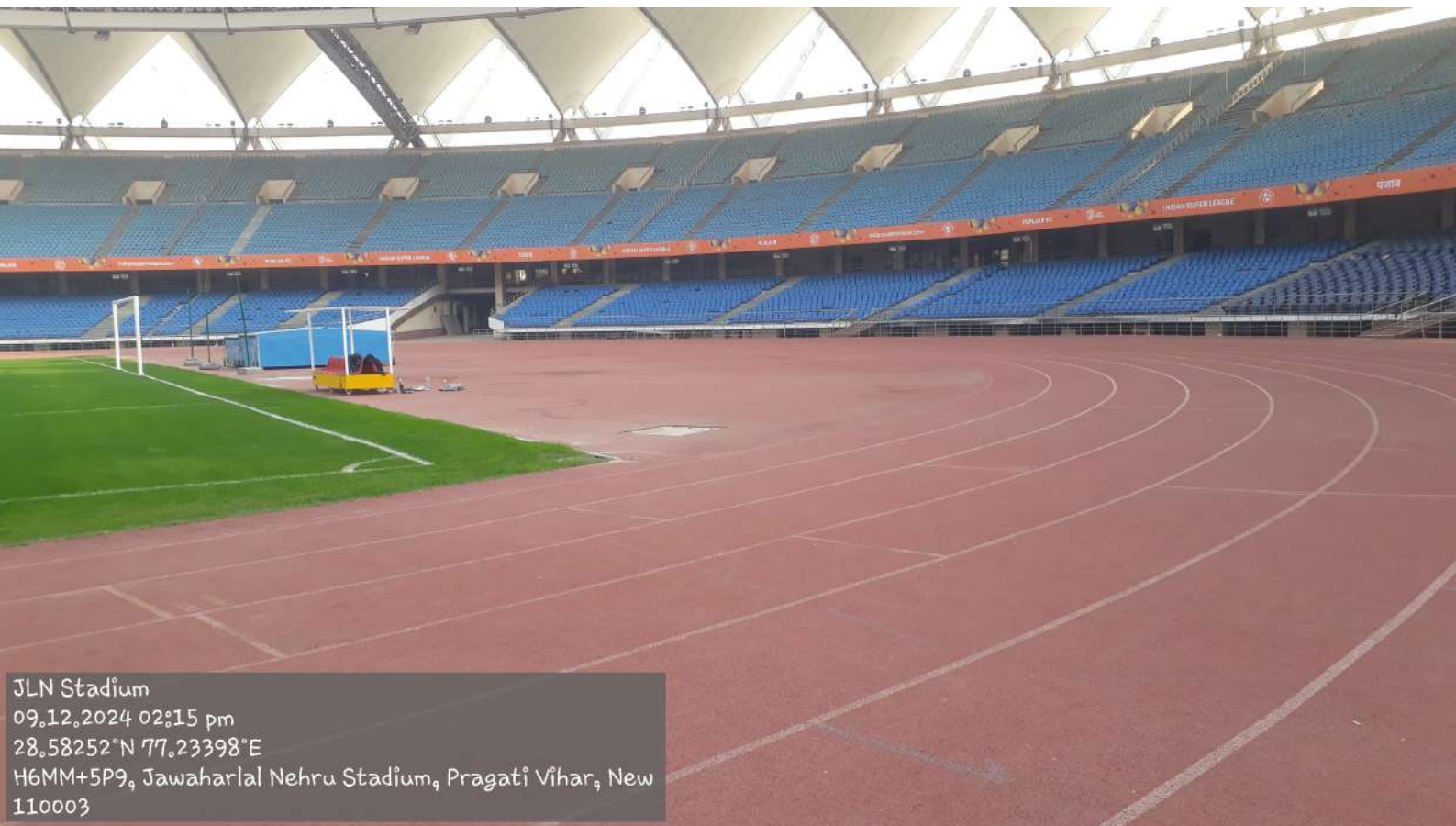
*[Signature]*  
09/12/2024  
(Rajivendra  
Kai)



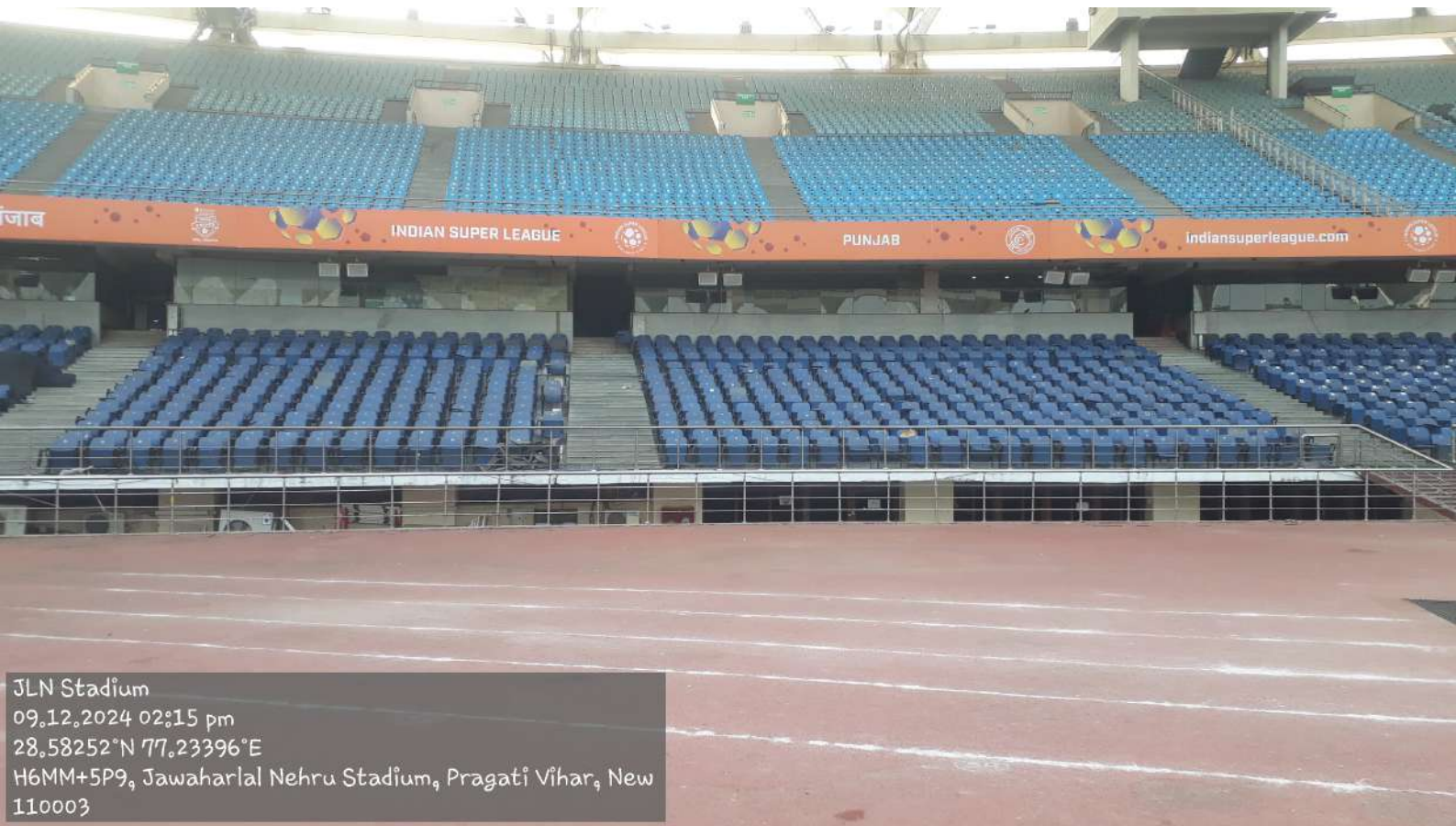
JLN Stadium  
09.12.2024 02:14 pm  
28.58253°N 77.23398°E  
H6MM+5P9, Jawaharlal Nehru Stadium, Pragati Vihar, New  
110003



JLN Stadium  
09.12.2024 02:14 pm  
28.58253°N 77.23399°E  
H6MM+5P9, Jawaharlal Nehru Stadium, Pragati Vihar, New  
110003



JLN Stadium  
09.12.2024 02:15 pm  
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H6MM+5P9, Jawaharlal Nehru Stadium, Pragati Vihar, New  
110003



JLN Stadium  
09.12.2024 02:15 pm  
28.58252°N 77.23396°E  
H6MM+5P9, Jawaharlal Nehru Stadium, Pragati Vihar, New  
110003



JLN Stadium  
09.12.2024 02:16 pm  
28.58344°N 77.23407°E  
H6MM+5P9, Jawaharlal Nehru Stadium, Pragati Vihar, New  
110003



JLN Stadium  
09.12.2024 02:22 pm  
28.59085°N 77.2227°E  
Lodhi Gardens, Lodhi Estate, New 110003



JLN Stadium  
09.12.2024 02:23 pm  
28.59064°N 77.2224°E  
87-88, Lodhi Rd, Lodhi Gardens, Lodhi Estate, New 110003



JLN Stadium  
09.12.2024 02:26 pm  
28.5821°N 77.23358°E  
Lodhi, H6MJ+M73, Jawaharlal Nehru Stadium, Pragati Vihar,  
New 110003



JLN Stadium  
09.12.2024 02:29 pm  
28.58211°N 77.23274°E  
Lodhi, Jawaharlal Nehru Stadium, Pragati Vihar, New 110003



JLN Stadium  
09.12.2024 02:29 pm  
28.58211°N 77.23273°E  
Lodhi, Jawaharlal Nehru Stadium, Pragati Vihar, New 110003



JLN Stadium  
09.12.2024 02:29 pm  
28.5821°N 77.23273°E  
Lodhi, Jawaharlal Nehru Stadium, Pragati Vihar, New 110003



JLN Stadium  
09.12.2024 02:31 pm  
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Lodhi, Jawaharlal Nehru Stadium, Pragati Vihar, New 110003



JLN Stadium  
09.12.2024 02:32 pm  
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New 110003



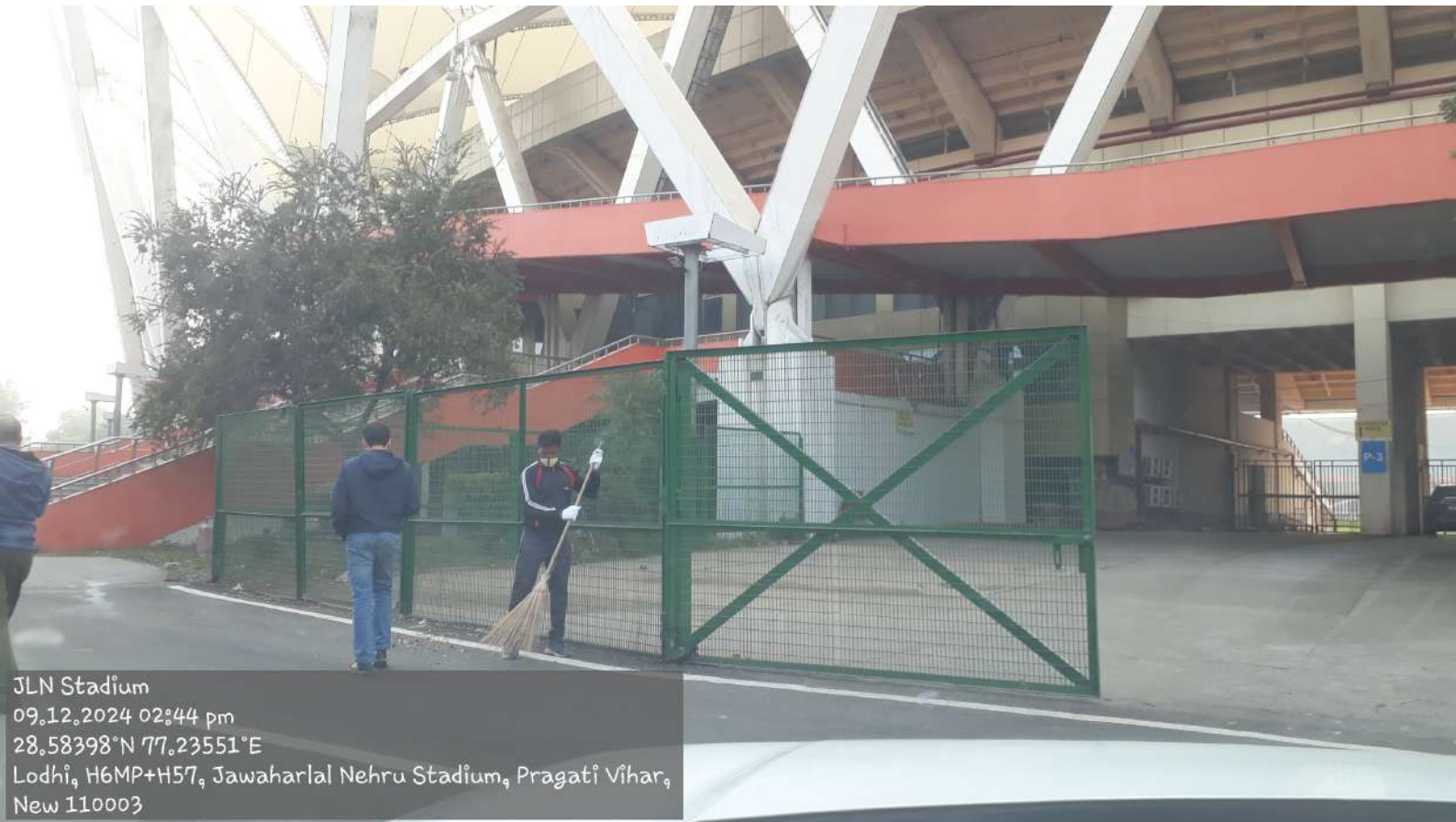
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New 110003



JLN Stadium  
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New 110003



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New 110003



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New 110003



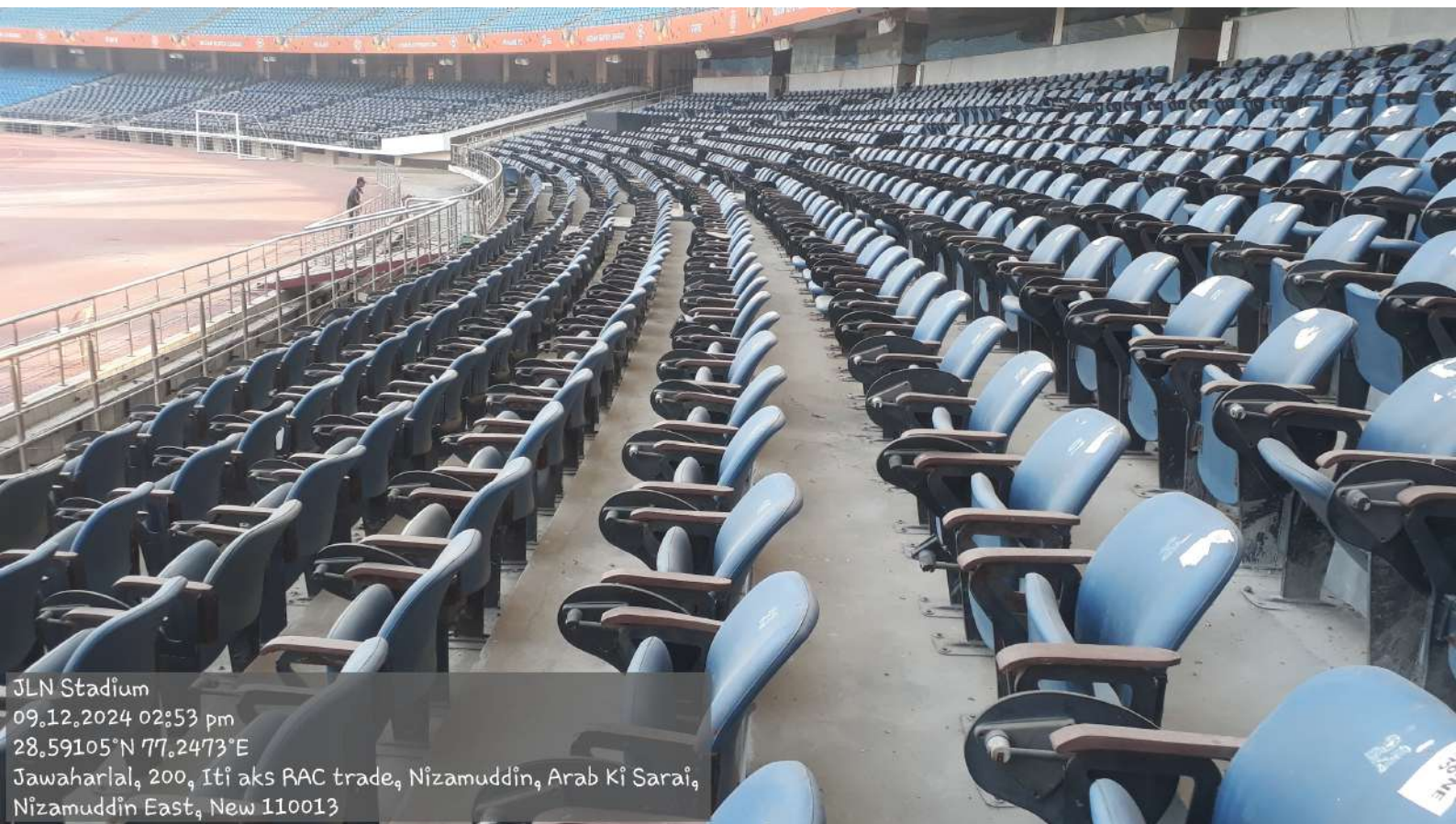




JLN Stadium  
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110003



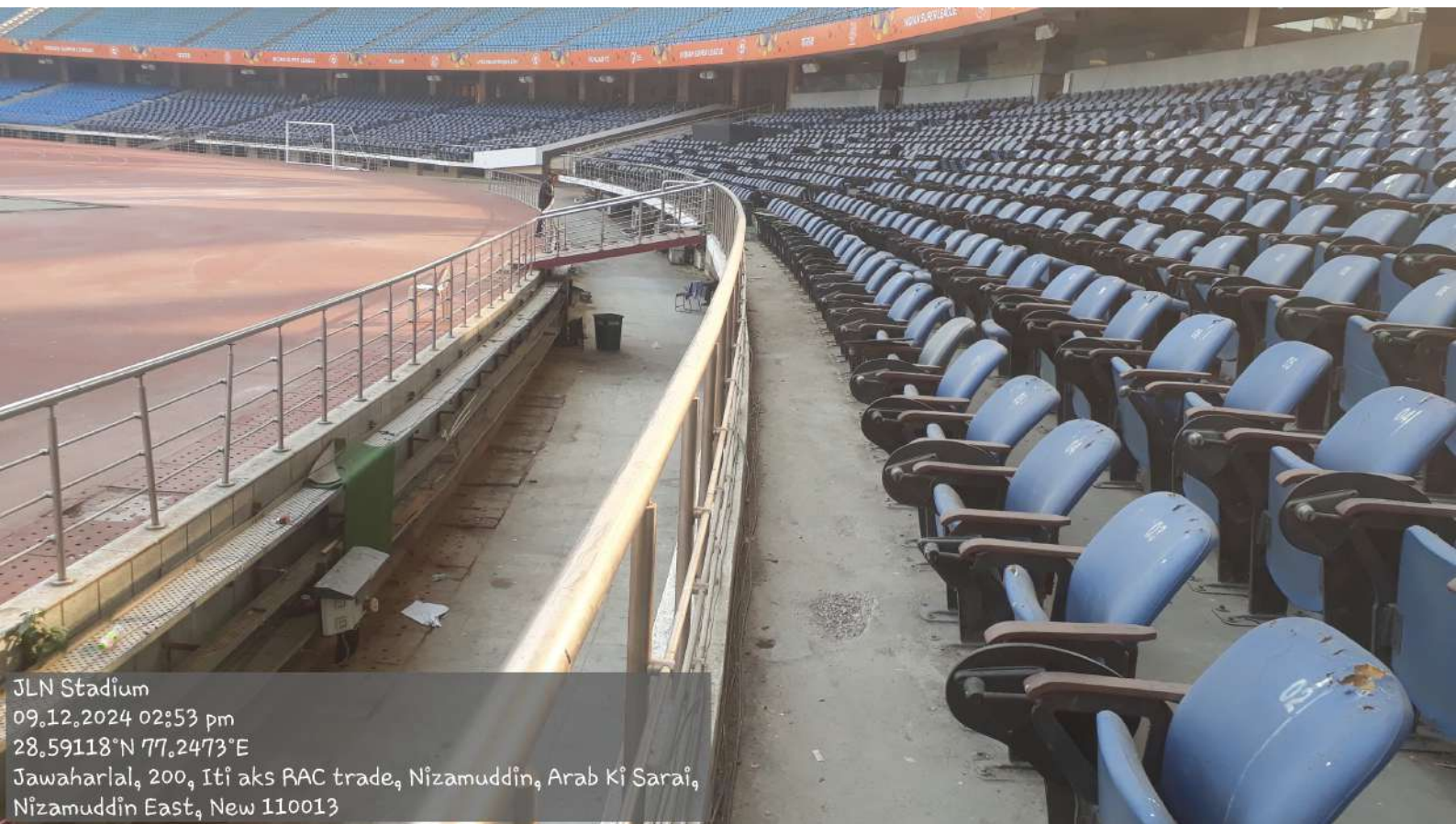
JLN Stadium  
09.12.2024 02:53 pm  
28.591°N 77.2473°E  
Jawaharlal, H6RW+7XJ, Nizamuddin, Arab Ki Sarai, Nizamuddin  
East, New 110013



JLN Stadium  
09.12.2024 02:53 pm  
28.59105°N 77.2473°E  
Jawaharlal, 200, Iti aks RAC trade, Nizamuddin, Arab Ki Sarai,  
Nizamuddin East, New 110013



JLN Stadium  
09.12.2024 02:53 pm  
28.59109°N 77.2473°E  
Jawaharlal, 200, Iti aks RAC trade, Nizamuddin, Arab Ki Sarai,  
Nizamuddin East, New 110013



JLN Stadium  
09.12.2024 02:53 pm  
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Nizamuddin East, New 110013



JLN Stadium  
09.12.2024 02:53 pm  
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Jawaharlal, 200, Iti aks RAC trade, Nizamuddin, Arab Ki Sarai,  
Nizamuddin East, New 110013

12/23/24, 5:40 PM

Gmail - Reg.- NGT OA No. 1300/2024 News Item titled "Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to...



AD, CFC-VI &lt;dpcccm6@gmail.com&gt;

**Reg.- NGT OA No. 1300/2024 News Item titled "Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to clean beer bottles trash at JLN but fail" appearing in the Hindustan**

2 messages

Add. Director CMC-VI, DPCC &lt;dpcccm6@gmail.com&gt;

Fri, Dec 13, 2024 at 3:56 PM

To: jns-sai@gov.in

Cc: Member Secretary &lt;msdpcc@nic.in&gt;

Sir,

In compliance of NGT order dated 19.11.2024 in the matter OA No. 1300/2024 News Item titled "Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to clean beer bottles trash at JLN but fail" appearing in the Hindustan, an inspection was conducted by DPCC officials at the JLN stadium for checking the current situation on 09.12.2024.

Kindly find enclosed herewith orders of Hon'ble National Green Tribunal in reference to the above-mentioned subject matter.

In view of the above and in pursuance of Hon'ble NGT Order, you are requested to provide the policy for the use of such public grounds for musical events, etc. and restoration of the grounds after the event by clearing and managing debris, garbage.

Also, please provide the order issued by you, if any, for stopping the usage of the main stadium arena and track area by athletes before the occurrence of the said Diljit Dosanjh concert on 26-27th October 2024, and any other relevant documents, if any, so that the same may be apprised to the Hon'ble NGT within stipulated time.

--

Regards,  
CMC-VI

Delhi Pollution Control Committee (DPCC)



order dated 19.11.2024.pdf  
109K

JNS Stadium &lt;jns-sai@gov.in&gt;

Mon, Dec 23, 2024 at 1:41 PM

To: dpcccm6 &lt;dpcccm6@gmail.com&gt;

Sir/Madam,

Reference to trailing mail dated 13th December 2024, in pursuance of Hon'ble NGT order, the following documents have been requested from SAI which are as follows:

- As per the 40th GB Meeting of the Governing Body of Sports Authority of India (SAI) held on July 24, 2013, under the chairmanship of Shri Jitendra Singh, Hon'ble Minister of State (I/C) for Youth Affairs & Sports, it was approved to allow non-sporting events to be held at SAI stadia in Delhi. (copy enclosed)
- The General Terms & Conditions for booking SAI Stadia for non-sporting events clearly specify that the cleaning and scavenging of areas used for such events is the responsibility of the event organizers. If the venue is not returned in a clean condition within 24 hours after the event, SAI will arrange for cleaning and recover the costs from the security deposit of the organizers. (copy enclosed)
- Office order dated 25.10.2024 regarding cessation of usage of "Come & Play" training sessions on 26th and 27th October 2024. (copy enclosed)

12/23/24, 5:40 PM





Gmail - Reg.- NGT OA No. 1300/2024 News Item titled "Diljit Dosanjh concert brings nightmare to Indian sports Athletes try to..."

**Office of Administrator, JNS**

प्रशासक, जे एन एस  
भारतीय खेल प्राधिकरण  
युवा मामले और खेल मंत्रालय,  
भारत सरकार  
जवाहरलाल नेहरू स्टेडियम,  
नई दिल्ली 110 003

--- On Fri, 13 Dec 2024 15:56:16 +0530 <dpcccm6@gmail.com> wrote ---  
[Quoted text hidden]

**4 attachments**

-  **OfficeOrder 25 Oct 2024 (3).pdf**  
127K
-  **OfficeOrder 25 Oct 2024 (3).pdf**  
127K
-  **Revised Booking TermsConditions.pdf**  
157K
-  **40th GB Meeting(Agendaltemno-6).pdf**  
85K

Annexure-1 A



सर्वोच्च स्तर पर खेल

## SPORTS AUTHORITY OF INDIA

 भारतीय खेल प्राधिकरण (साई अॉइ)  
 10000 ROAD, NEW DELHI-110002

No: 27/Coord./2013

August 12, 2013

Sub: 40<sup>th</sup> Meeting of the Governing Body of Sports Authority of India (SAI) - Circulation of Minutes thereof

A copy of the minutes of the 40<sup>th</sup> meeting of the Governing Body of SAI held on July 24, 2013 at 1030 hours under the Chairmanship of Shri Jitendra Singh, Hon'ble Minister of State (I/C) for Youth Affairs & Sports, is enclosed herewith.

1.0 Hindi version will follow.

(Hira Ballabh)  
Secretary

13/8/13

To

All Members of the Governing Body of SAI

Copy to :-

- (i) All officers upto the level of Director and above in SAI HQs/All State Administrators
- (ii) Heads of all SAI Regional Centres/Sub-Centres/Academic Institutions

48. Item No. 6: DELEGATION OF POWERS TO DG, SAI TO APPROVE HOLDING OF  
NON-SPORTS EVENTS IN SAI STADIA IN DELHI

Approved. It was desired that the norms for eligibility should be fixed for entitlements of booking, e.g., It should not be allowed for marriage purposes etc. A duly constituted Committee will decide the norms and tariff for booking of the stadia for non-sports events.

GOVERNING BODY

**Agenda Item No. 6**

**DELEGATION OF POWERS TO DG, SAI TO APPROVE HOLDING OF NON-SPORTS EVENTS IN SAI STADIA IN DELHI**

All the SAI Stadia in Delhi have been renovated for the XIX Commonwealth Games and are fully equipped with sophisticated equipments and latest gadgets. Prior to the Commonwealth Games, 2010, the SAI Stadia in Delhi were being used for Sports and Non-Sports events for its optimum utilization and to generate the revenue as well. After the completion of Commonwealth Games, 2010, the use of these stadia for Non-sports purposes was discontinued and the stadia are being used only for Sports purposes only.

2. Presently, the Non-sporting activities are being organized only in the Weightlifting Auditorium in Jawaharlal Nehru Stadium, with the approval of Hon'ble Minister for Youth Affairs & Sports from time to time. Prior to the Commonwealth Games, 2010, such powers were vested with DG, SAI.
3. SAI is receiving a large number of requests for the booking of stadia for Non-Sports purposes. The matter has been considered in SAI and it is felt that the earlier practice to permit the use of stadia for Non-sports purposes should be revived. The tariff for conduct of these Non-sporting events will be decided by a duly constituted Committee.
4. The proposal is put up for approval of the Governing Body for (i) holding non-sporting events in SAI Stadia in Delhi, and, (ii) to delegate the powers to DG, SAI to grant permission so that revenue is generated to finance the sporting activities.

## Terms&amp;Conditions

**UNDERTAKING****SPORTS AUTHORITY OF INDIA****General Terms and Conditions for booking of SAI Stadia, and other premises for Non-Sporting events**

1. No temporary structure would be created in the stadia premises, including grounds/field of play (court) without prior permission and approval of the Stadia Administrator. No digging is allowed.
2. Only removable markings /tapes on the grounds/field of play (court) are permissible with the approval of the concerned Administrator.
3. The organizers will be responsible for any accident or mishap including loss of life during the course of booking by the Organizer. SAI will not be responsible for any such accident.
4. During booking period, cleaning and scavenging of areas booked/being utilized, will be the responsibility of the organizer and the same will be handed over to SAI in a neat and clean state after the program (if the cleaning is not included in the tariff). The organizers will ensure that the venue shall be maintained clean during and after the event. In case it is not found clean within 24hrs. after the completion of the event, SAI will get the complex cleaned by the cleaning agency deployed by SAI and the expenditure incurred will be recovered from the Security Deposit of the organizers.
5. No eatable can be served in the main arena (FOP & the seating area). Only pre-cooked / packaged food/snacks can be served in the catering point inside the built-up area of the stadium. Use of open/gas cooking may be allowed only in non-built-up and non-green areas which will be specially identified for the purpose by Stadia Administrator. It will be the responsibility of the organizer to ensure that any eatables brought inside the stadium complex are free from risks which affect the Health, Safety, Security, etc.,
6. No pets are permitted inside the Complex.
7. Smoking and drinking are strictly prohibited within the stadium premises, and it will be the responsibility of organizer to ensure compliance. Failure on part of event organizer to enforce this rule will attract a minimum penalty of Rs.5, 000/- which would be deducted from the Security Deposit. However, serving of liquor will be permissible by the organiser only in area designated by the organiser for commercial sports events and non-sports events.
8. The organizer of any event must comply with the municipal and other by-laws, rules & regulations. No event will be allowed to take place without NOCs/licences from (i) Delhi Police (ii) Traffic Police (iii) Delhi Fire Service (iv) Excise Department, or any other department as required by law.
9. The organizer of the event shall get the stadium insured for the period of the booking. The insurance should cover complete stadium premises and the public. The value of such insurance cover will be informed by the Stadia Administrator.
10. It will be responsibility of the Organizer to arrange for crowd control, ushering and fire control during the event.
11. Medical facility for any contingency must be ensured by the organizer. This should include Medical Kit, First Aid-Box, qualified personnel and ambulance. These arrangements should be in place during he period of booking.
12. No vehicles will be allowed beyond parking areas.
13. No material, fittings, posters, etc. will be pasted or nailed on the stadium walls. The walls are covered with sound-proofing material which is fragile.
14. No material, including nails, which can cause damage to the walls / FOP / floor, will be used inside the arena/stadium.
15. It will be the responsibility of the organizer to ensure that all items brought inside the stadium premises are free from any type of Health, Safety, Security, Fire and other hazards.
16. No fireworks or explosives are permitted in the complex.

## Terms&amp;Conditions

17. SAI will not be responsible for any losses due to disturbance/failure/breakdown of electricity, air- conditioning, other installation, water supply, fire, seepage of water through the roof or natural calamities like storm, flooding etc.

18. The organizer will submit a

19.

20. plan containing all the details of the additional structures like stage/seating arrangement etc. before the preparation of the event/programme.

21. During the event, proper signage should be displayed in and around the stadium premises to guide the public and avoid confusion. The same will be fixed and shown one day before the event to the Administrator or his representatives.

22. The banners or other display material must be removed by the organizer immediately after completion of event/programme or within the period of booking failing which, deductions will be made from the security deposit for removal of the banners by special labor employed for the purpose.

23. Any additional electricity points to be provided with the approval of the Administrator at no cost to SAI. All points from which electricity is Electricity charges will be charged as per actual consumption + service tax as applicable (to be calculated based on existing tariff).

24. Booking Cancellation Charges:

SN	Description	Charges
1	180 days or more before the date of event	10% of the total booking amount
2	90th day to 179 days before the date of event,	25% of the total booking amount
3	61 <sup>st</sup> day to 89th day prior to the date of event	50% of the total booking amount
4	31 <sup>st</sup> day to 60 <sup>th</sup> day prior to the date of event,	75% of the total booking amount
5	30 days or less	100% of the total booking amount

Under extra ordinary circumstances, the cancellation of booking will be examined on case to case basis by the competent authority for partial or full waiver of cancellation charges. All such cases shall have the approval of Governing Body of SAI.

- **Processing fee will be fortified in all cases of cancellation of sports & non – sports events.**
- Cancellation of booking is done by SAI:

**If due to any reason including security reasons, the booking of any venue is cancelled by SAI then 100% refund for user charges, security deposit etc. shall be made with the approval of Competent Authority & the GST will be claimed directly by the booking parties from Tax Department on their own level.**

25. SAI will be given complimentary passes /tickets equivalent to 5% seats of each category.

26. Estimates for any loss/damage to SAI infrastructure/fittings/ installations during the booking period will be prepared by the CPWD/ Maintenance agency, and the same would be recovered from the Organiser.

27. SAI shall allot to organizers parking space inside the stadium for limited vehicles only during booking period.

28. Banner / Poster and publicity of the programme are not permitted till the confirmation of booking.

29. Sale of tickets of any of the programme will start only after confirmation of booking of the stadium and required permission from Police and other organizations.

30. SAI will provide security as per its normal security deployment. However, for any additional requirement in the light



### Terms&Conditions

of magnitude of the programme to be held at the area booked, the organizers may request SAI for the deployment of extra security guards which will be arranged by SAI through the agency providing security in the campus and the payment for such additional security would be made by organizers as per prevailing DGR norms.

31. SAI will provide free water supply including drinking water, other than bottled water as normally available in the stadium.
32. An inventory should be prepared of the items brought inside the premises by the Organiser and be got verified by the Security Supervisor of the Security Agency deployed. The gate pass for taking the items out of the premises should be issued by the Administrator or his representative after the same is again varified by the Security Supervisor.
33. The Administrator may implement any other terms/conditions and guidelines in public interest during booking period, the same will be binding on the organizer.
34. The Organiser is required to take any compulsory licensing for the copy right works by the organizers during the events failing which, the consequences will be responsibility of the organizers.
35. In case any dispute arises, the same will be settled by the Arbitrator, appointed by Director General , SAI.
36. The Courts of New Delhi will have the exclusive jurisdiction to try the legal disputes, if any.
37. The Organiser should ensure that the safety and integrity of the Field of Play area during the booking period.
38. SAI reserves the right to refuse/cancel the booking without assigning any reason.
39. The charges are subject to revision from time to time. It will be binding on the Organiser to pay the revised tariff from the day it is made applicable.
40. 25% Extra Amount on base rent will be charged during the days on which alcohol is served.
41. Security Money deposited for booking will be released only after fulfillment of contractual obligations.
42. The organizer will pay the processing fee and the full booking amount including GST, at the time of venue reservation. Confirmation of the venue booking can occur instantly upon receipt of the full payment.  
The Offline Payment should be made only by Demand Draft (DD).

### **Only for JNS, Open Space Near Gate No 2, Open Space Near Gate No 6, Open Space Near Gate No 7 to 9**

43. In addition to Gate No.2, the organizers have to book the parking are also.
44. The organizer has also to ensure that no visitors vehicle will be parked on road sides resulting into inconvenience to the public specially the residence of PV Hostel.
45. The organizer has to give undertaking with regards to the following of Supreme Court laid down norms for Noise Pollution.
46. The organizers have to give an undertaking with regard to maintenance of Noise level within the permitted limit.
47. A separate security money amounting to Rs. 2,00,000/- will be taken and the same will be forfeited in case the organizer fail to maintain the noise level or unauthorized parking of vehicles on the road side.



भारतीय खेल प्राधिकरण  
SPORTS AUTHORITY OF INDIA  
Office of the Administrator, JNS

F.No.SAI/JNS/Circular/2024-25/18543

Date: 25-10-2024

Circular

In Lieu of the upcoming 'Diljit Dosanjh DIL-IL-LUMINATI TOUR' concert scheduled at Jawaharlal on 26<sup>th</sup> and 27<sup>th</sup> Oct 2024 it is hereby ordered that all "Come and Play" training sessions will be closed on from 26<sup>th</sup> to 27<sup>th</sup> October 2024.

Your cooperation in this matter is kindly requested.

Administrator, JNS  
प्रशासक, जेएनएस

To

1. All JNS Coaches